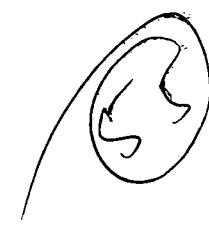


CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No.499 of 2011
IN
OA No.1743 of 2004



New Delhi, this the 7th day of November, 2014

HON'BLE SHRI G. GEORGE PARACKEN, MEMBER (J)
HON'BLE SHRI SHEKHAR AGARWAL, MEMBER (A)

Mr. Mahendra Singh Rana
S/o Mr. Shiv Singh Rana
r/o C/o Mr. Shiv Singh Rana
Village Shivpur, Near Manpur Shivpur Chauraha,
P.O. Kotdwara, Distt. Pauri Garhwal (Uttarakhand)

....Petitioner

(By Advocate : Shri Yogesh Sharma)

versus

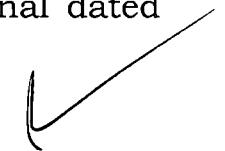
1. Mr. Raghu Menon, IAS
Secretary to the Government of India,
Ministry of I&B,
Shastri Bhawan, New Delhi.
2. Mr. Rajiv Takru
Additional Secretary, Ministry of I&B
Nominated Member (Incharge of CEO)
Prasar Bharati,
2nd Floor, PTI Building,
Parliament Street, New Delhi-110001.
3. Mr. L.D. Mondloi
Director General,
All India Radio, Akashvani Bhawan,
Parliament Street, New Delhi-110001.
4. Mr. L.D. Mondloi
Director General, Doordarshan,
Doordarshan Bhawan,
Copernicus Marg,
New Delhi-110001.Respondents

(By Advocate: Shri D.S. Mahendru for R-1 and Ms. R. Adhalakshmi for Shri Rajeev Sharma for R-2 to R-3)

ORDER (ORAL)

SHRI G. GEORGE PARACKEN, MEMBER (J) :

This Contempt Petition has been filed by the petitioner
alleging non-compliance of the Order of this Tribunal dated
31.5.2006 in OA 1743 of 2004.

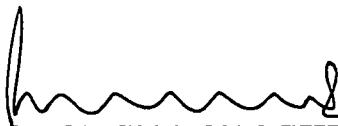


2. Today, when the matter was taken up for consideration, learned counsel for the respondents have submitted that the aforesaid Order has been complied with. However, learned counsel for the petitioner has submitted that consequential benefits have not yet been given to the petitioner. Learned counsel for the respondent No.1 has submitted the same will be given to the applicant as early as possible and in any case, within the period of three months.

3. In view of the above, this Contempt Petition is closed. Notices issued to the alleged contemnors are discharged. There shall be no order as to costs.


(SHEKHAR AGARWAL)
MEMBER (A)

/ravi/


(G. GEORGE PARACKEN)
MEMBER (J)